

IN THE OFFICE OF DISTRICT AND SESSIONS JUDGE,  
GURDASPUR

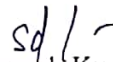
Office Order

In continuation of this office order bearing Endst. No.8609-8616/P2C dated 11.06.2020 and in view of orders dated 23.03.2020 and 06.05.2020 of Hon'ble Apex Court passed in *Suo Moto* Writ (civil) No.3 of 2020, it is hereby ordered that all the cases in which limitation expired on or after 15.03.2020 be filed at the first instance to avoid over crowding at the filing counter. Each such case/matter shall be accompanied by an application explaining the delay. A model application explaining the delay is enclosed herewith as Annexure-A.

The filing counter shall remain open from 10:00 a.m. to 1:00 p.m. and from 3:00 p.m. to 4:00 p.m.

The Advocates are also advised to mention their telephone number on each case file, to be instituted.

12.06.2020

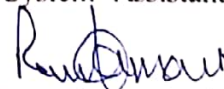
  
( Ramesh Kumari )  
(UID No.PB0039)  
District & Sessions Judge,  
Gurdaspur

Endst. No.8627-8634/P2C

Dated 12.06.2020

Copy forwarded for information and necessary action to .

1. All the judicial officers posted in Sessions Division, Gurdaspur, including the Secretary, District Legal Services Authority, Gurdaspur.
2. District Magistrate, Gurdaspur.
3. Senior Superintendents of Police, Gurdaspur & Batala.
4. The District Attorney, Gurdaspur.
5. Presidents, Bar Association, Gurdaspur & Batala.
6. System Officer, Nodal Official and System Assistant of this Sessions Division.

  
( Ramesh Kumari )  
(UID No.PB0039)  
District & Sessions Judge,  
Gurdaspur

In the court of District & Sessions Judge/Addl. District & Sessions Judge/Civil Judge-cum-Judicial Magistrate, Fazilka/Abohar/Jalalabad.

\_\_\_\_\_ Versus \_\_\_\_\_

Subject: **Application for seeking condonation of delay.**

Respectfully showeth:-

1. That the accompanying Civil Suit/Complaint/Appeal/Application etc. has to be filed uptill \_\_\_\_\_ as per the Limitation Act but it could not be filed due to lock-down.
2. That Hon'ble Apex Court in Suo Moto Writ No. 3 of 2020 has observed limitation to file the matters in the Courts shall stand extended for 15 days beyond the date when the lock-down would be lifted.
3. That now the Hon'ble High Court has permitted to file the non-urgent matters in addition to the urgent matters, which are already being filed. As such, the period of limitation to file the accompanying matter has arrived. As such, the matter is being filed.

Hence, it is prayed that the delay may be condoned in view of the order passed by the Hon'ble Apex Court in the interest of justice.

Submitted by

Dated: \_\_\_\_\_

\_\_\_\_\_  
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